

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CIVIL) Diary No(s). 22682/2018

(Arising out of impugned final judgment and order dated 27-11-2017 in WP No. 26539/2015 passed by the High Court Of Judicature At Allahabad)

THE STATE OF UTTAR PRADESH & ORS.

Petitioner(s)

VERSUS

RAJU SINGH & ORS.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.97392/2018-CONDONATION OF DELAY IN FILING and IA No.97390/2018-EXEMPTION FROM FILING O.T.
IA No. 97392/2018 - CONDONATION OF DELAY IN FILING
IA No. 97390/2018 - EXEMPTION FROM FILING O.T.)

Date : 01-07-2019 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJAY KISHAN KAUL
HON'BLE MR. JUSTICE K.M. JOSEPH

For Petitioner(s) Mr. V. Shekhar, Sr. Adv.
Mr. Rajeev Kumar Dubey, Adv.
Mr. Kamlendra Mishra, AOR

For Respondent(s) Mr. Abhishek Chaudhary, AOR

UPON hearing the counsel the Court made the following
O R D E R

In view of the letter circulated on behalf of the respondent no.5 to adjourn the matter to enable the said respondent to file Reply Affidavit, matter is adjourned. As prayed, list after two weeks.

(NEELAM GULATI)
COURT MASTER (SH)

(ANITA RANI AHUJA)
COURT MASTER (NSH)